
(2021) 01 P&H CK 0119

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 32327 Of 2020 (O&M)

Nina Chatrath And Another

APPELLANT

Vs

State Of Haryana And Another

RESPONDENT

Date of Decision : 11-01-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 120B, 384, 506

Citation : (2021) 01 P&H CK 0119

Hon'ble Judges : Jaishree Thakur, J

Bench : Single Bench

Advocate : R.S. Cheema, Tarannum Cheema, P.P. Chahar, Piyush Goyal

Final Decision : Allowed

Judgement

Jaishree Thakur, J

This petition has been filed under Section 482 of the Code of Criminal Procedure seeking quashing of FIR No.310 dated 01.09.2020 registered under

Sections 384, 506, 120-B of Indian Penal Code at Police Station Sector 31, District Faridabad (Annexure P/1) and all subsequent proceedings arising

therefrom in view of the compromise (Annexure P/2).

The FIR has been registered on the statement of complainant-respondent No.2. Now with the intervention of respectable persons, the matter has been

amicably compromised between the parties and they have resolved their disputes and differences.

Keeping in view the fact that the parties have entered into a compromise, they were directed to appear before the trial court/Illaq Magistrate for

getting their statements recorded in support of the compromise. In pursuance of the direction, a report has been received from Judicial Magistrate Ist

Class at Faridabad, stating that the compromise arrived at between the parties is without any pressure or coercion from anyone and the same is genuine one.

Learned State counsel, on instructions from the Investigating Officer admits to the factum of compromise and submits that in case the parties have

indeed settled their dispute, the State would have no objection to the quashing of the FIR in view of the law laid down by the Hon'ble Supreme Court.

I have heard learned counsel for the parties and have gone through the record.

In a decision, based on compromise, none of the parties is a loser. Rather, a compromise not only brings peace and harmony between the parties to a

dispute, but also restores tranquility in the society. After considering the nature of offences allegedly committed and the fact that both the parties have

amicably settled their dispute, continuance of criminal prosecution would be an exercise in futility, as the chances of ultimate conviction are bleak.

Consequently, keeping in view the fact that the dispute has been amicably settled and in view of the law laid down by the Hon'ble Supreme Court in

Narinder Singh and others vs. State of Punjab and another, (2014) 6 SCC 466 ,this petition is allowed and FIR No.310 dated 01.09.2020 registered

under Sections 384, 506, 120-B of Indian Penal Code at Police Station Sector 31, District Faridabad and all subsequent proceedings arising out of the

same are quashed qua the petitioners herein.